

Violation of labour laws by steel companies

711. SHRI PENUMALLI MADHU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of complaints received against the management and contractors of steel companies for violation of labour laws under Contract Labour Act, 1970 and Industrial Disputes Act, 1947 during the last three years, year-wise and plant-wise;

(b) the action taken against the culprits in the above cases;

(c) what mandate has been given to the Chief Labour Commissioner to conduct regular inspections and take appropriate action if violations against labour are brought to his notice and how the Ministry will ensure that Chief Labour Commissioner is discharging his duties effectively; and

(d) in what manner the Ministry will ensure protection of workers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Central Government is not the Appropriate Government for Steel Plants. However, Central Government is the Appropriate Government for Mines belonging to Steel companies.

No complaint received against the management and contractors of the mines of steel companies for violation of labour laws under the Contract Labour (Regulation and Abolition) Act, 1970 in the last 3 years. However, 32 complaints have been received under Industrial Disputes Act, 1947 during the last three years as per Statement (See below).

(b) The above complaints received under Industrial Disputes Act, 1947, have been treated as industrial disputes and action taken as per the provisions of Industrial Disputes Act, 1947 through conciliation/reference to the Ministry for adjudication.

Whenever any complaint is received under Contract Labour (Regulation and Abolition) Act, 1970 the same is investigated and necessary legal action is taken under Section 23 and 24 of Contract Labour (Regulation and Abolition) Act, 1970 against the defaulting employers by way of launching prosecutions in the appropriate courts.

(c) The officers working under Chief Labour Commissioner (Central), namely, the Assistant Labour Commissioners (Central), and Labour Enforcement Officers are declared as Inspectors to conduct regular inspections of the establishment falling in Central Sphere and bring to the notice of the employer the irregularities for his rectification. When the employers fails to rectify the irregularities, prosecutions are launched against them.

Besides, prosecution cases are filed for non-implementation of Awards and settlement u/s 29 of Industrial Disputes Act and recovery proceedings are also initiated u/s 33-C(1) of Industrial Disputes Act, 1947 wherever necessary.

The Chief Labour Commissioner (Central) periodically assesses the enforcement of labour laws carried out by the officers under him.

Ministry of Labour and Employment also monitors the working of Chief Labour Commissioner (Central) and officer working under him.

(d) Ministry of Labour and Employment will continue to ensure implementation of labour laws through Chief Labour Commissioner (Central) in Central Sphere.

Statement

Number of complaints received under Contract Labour (Regulation and Abolition) Act and Industrial Disputes Act and name of the plant under steel companies

Years	No. of complaints under CL (R&A) Act, 1970	No. of complaints under I.D. Act, 1947
2007	Nil	10
2008	Nil	16
2009	Nil	06
TOTAL		32

Name of Plants

Kuteshwar lime Stone Mines of SAIL, Madhya Pradesh

Ispat Lime Stone Quarry, Madhya Pradesh

M/s Singhal Enterprises, Madhya Pradesh

Raw Material Division of SAIL, Orissa

Tata Steel Ltd., Orissa

MESCO, Orissa,

Viswasaraya Iron and Steel Ltd., Karnataka

Violation of Labour laws in private nursing homes

712. SHRI T.K. RANGARAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the private nursing homes and clinics are under the purview of Labour laws;
- (b) if so, the details thereof;
- (c) whether attention of the Government has been drawn to the violation of labour rights in private nursing homes; and
- (d) if so, the measures taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (d) Private Nursing homes and clinics are under the purview of various